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The 30th April 1956  
**No.LJL.15/56/12.**—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

**(Received the assent of the Governor on the 26th April 1956)**

ASSAM ACT XIV OF 1956

THE INDUSTRIAL DISPUTES (APPELLATE TRIBUNAL)  
(EXTENSION TO THE ASSAM AUTONOMOUS  
DISTRICTS) ACT, 1956

(Passed by the Assembly)

[Published in the *Assam Gazette*, dated the 2nd May 1956]

*An*

*Act*

*to extend the Industrial Disputes (Appellate Tribunal) Act, 1950 to the Autonomous Districts in the State of Assam.*

**Preamble.**—WHEREAS it is expedient to extend the Industrial Disputes (Appellate Tribunal) Act, 1950 to the Autonomous Districts in the State of Assam ;

It is hereby enacted in the Seventh Year of the Republic of India as follows :—

**1. Short title, extent and commencement.**—(1) This Act may be called the Industrial Disputes (Appellate Tribunal) (Extension to the Assam Autonomous Districts) Act, 1956.

(2) It shall extend to the Autonomous Districts referred to in Part A of the Schedule appended to paragraph 20 of the Sixth Schedule to the Constitution of India, hereinafter referred to as “the said areas”.

(3) This Act shall come into force on such date as the State Government appoint in that behalf.

**2. Extension of Parliament Act XLVIII of 1950.**—All the provisions of the Industrial Disputes (Appellate Tribunal) Act, 1950 shall apply to the said areas.

J. C. MEDHI,  
Secy. to the Govt. of Assam, Leg. & Judl. Deptt.